TAMIL NADU LEGISLATIVE ASSEMBLY
(Thirteenth Assembly)

EIGHTH SESSION
(19th March, 2008 to 14th May, 2008)

RESUME OF BUSINESS

Legislative Assembly Secretariat,
Chennai - 600 009.

TAMIL NADU LEGISLATIVE ASSEMBLY
(Thirteenth Assembly)

EIGHTH SESSION
(19th March, 2008 to 14th May, 2008)

RESUME OF BUSINESS

PREFACE

This publication contains a brief resume of the business transacted by the Thirteenth Tamil Nadu Legislative Assembly during the Eighth Session held from **19th March, 2008 to 14th May, 2008.**

Chennai - 600 009.
Dated: 6.8.2008.

M. SELVARAJ,
Secretary.

CONTENTS

Serial No.	*Subject*	*Page No.*
I	**Summons**	**1**
II	**Duration of the Meeting**	**1**
III	**Sittings of the Assembly**	**1**
IV	**Prorogation**	**2**
V	**Obituary References**	**2**
VI	**Condolence Resolutions**	**3**
VII	**Questions**	**5**
VIII	**Panel of Chairmen**	**5**
IX	**Statements made by the Ministers under rule 110 of the Tamil Nadu Legislative Assembly Rules**	**6**
X	**Statement made by the Minister under rule 111 of the Tamil Nadu Legislative Assembly Rules**	**7**
XI	**Calling Attention Statements**	**8**
XII	**Legislative Business**	**12**
XIII	**Financial Business**	**17**
XIV	**Government Resolutions**	**19**
XV	**Private Member Resolution**	**23**
XVI	**Government Motions**	**24**
XVII	**Suspension of Members**	**29**
XVIII	**Naming and withdrawal of Members**	**30**
XIX	**Privilege Matters**	**30**
XX	**Announcements by Hon. Speaker**	**30**
XXI	**Felicitation**	**33**
XXII	**Constitution of Committees**	**34**
XXIII	**Presentation of Reports by the Committees**	**34**
XXIV	**Papers Laid on the Table of the House**	**42**
	Appendix	**43**
	Annexure	**55**

TAMIL NADU LEGISLATIVE ASSEMBLY

THIRTEENTH ASSEMBLY - EIGHTH SESSION

RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY FROM 19th MARCH, 2008 TO 14th MAY, 2008

I. SUMMONS

Summons for the Eighth Session of the Thirteenth Tamil Nadu Legislative Assembly were issued to the Members of the Legislative Assembly on the 29th February, 2008 in S.O.Ms.No.35, Legislative Assembly Secretariat, dated the 29th February, 2008 to meet at 9.30 a.m on 19th March, 2008.

II. DURATION OF THE MEETING

The Eighth Session of the Thirteenth Tamil Nadu Legislative Assembly commenced on the 19th March, 2008 and was adjourned *sine-die* on the 14th May, 2008.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly sat for 33 days during the period from 19th March, 2008 to 14th May, 2008 on the following days:-

19th March, 2008, 20th March, 2008, 26th March, 2008, 27th March, 2008, 28th March, 2008, 31st March, 2008, 1st April, 2008, 2nd April, 2008, 3rd April, 2008, 4th April, 2008, 8th April, 2008, 9th April, 2008, 10th April, 2008, 11th April, 2008, 15th April, 2008, 16th April, 2008, 17th April, 2008, 21st April, 2008, 22nd April, 2008, 23rd April, 2008, 24th April, 2008, 25th April, 2008, 28th April, 2008, 29th April, 2008, 30th April, 2008, 5th May, 2008, 6th May, 2008, 7th May, 2008, 8th May, 2008, 9th May, 2008, 12th May, 2008, 13th May, 2008 and 14th May, 2008.

In terms of hours, the House sat for 139 hours and 8 minutes.

IV. PROROGATION

The Eighth Session of the Thirteenth Tamil Nadu Legislative Assembly was prorogued with effect from the 26th May, 2008 vide S.O.Ms.No.93, Legislative Assembly Secretariat, dated the 27th May, 2008.

V. OBITUARY REFERENCES

Five Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against them:

Serial No. and Name of the Member		*Constituency*	*Period*	*Date of demise*	*Date on which reference was made in the House*
(1)		*(2)*	*(3)*	*(4)*	*(5)*
1	Tvl. J. Hemachandran	Thiruvattar	1980-1984 1985-1988 1999-2001 2001-2006	08.02.2008	19.3.2008
2	A.L. Thangavel	Salem-2	1996-2001	18.03.2008	19.03.2008
3	A. Arumugam	Edappadi	1967-1971 1971-1976	06.05.2008	07.05.2008
4	Dr. V. Ramasamy	Panruti	1996-2001	07.05.2008	08.05.2008
5	A. Marimuthu	Aduthurai	1967-1971	07.05.2008	09.05.2008

All the Members stood in silence for a minute as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTIONS

(1) On the 19th March, 2008, Hon. Thiru. R. Avudaiappan, Speaker, placed before the House the following Condolence Resolution on the demise of Preacher of Christian religion Thiru D.G.S. Dhinakaran:-

"கிறித்தவ மதத்தின் பிரசித்தி பெற்ற போதகரும், இலட்சக்கணக்கான மக்களைத் தனது பேருரைகளின் மூலம் கவர்ந்து, அவர்களிடையே அன்பு, அமைதி, சகோதரத்துவம் ஆகியவற்றைப் பரப்பிடும் சீரிய பணியினைச் செய்தவரும், கல்விப் பணியில் பெருநாட்டம் கொண்டிருந்தவருமான முனைவர் டி.ஜி.எஸ். தினகரன் அவர்கள் தமது **73–**வது அகவையில் **20.2.2008** அன்று மறைவுற்றது குறித்து இப்பேரவை பேரதிர்ச்சியும் ஆற்றொணாத் துயரமும் கொள்கிறது.

அன்னாரது மறைவால் அவரைப் பிரிந்து வருந்தும் அவர்தம் குடும்பத்தினருக்கும், அவரது அன்பர்களுக்கும் ஆழ்ந்த இரங்கலையும், ஆறுதலையும் இப்பேரவை தெரிவித்துக் கொள்கிறது."

The above resolution was adopted *nem con* after observing silence for two minutes as a mark of respect to the deceased.

(2) On the 19th March, 2008, Hon. Thiru. R. Avudaiappan, Speaker, placed before the House the following Condolence Resolution on the demise of Thiru K. Rajaram, former Speaker, Tamil Nadu Legislative Assembly:-

"திராவிட இயக்க மூத்த முன்னோடிகளில் ஒருவரும், பெரியாரின் அணுக்க தொண்டர்களில் ஒருவராக விளங்கியவரும், **1980** முதல் **1985** வரை தமிழக சட்டமன்றப் பேரவைத் தலைவராகத் திறம்படப் பணியாற்றி அனைவருடைய பாராட்டையும் பெற்றவருமான திரு. க. இராசாராம் அவர்கள் **8.2.2008** அன்று தனது **82–**வது அகவையில் இயற்கை எய்தியது குறித்து இப்பேரவை அதிர்ச்சியும், ஆற்றொண்ணா துயரமும் கொள்கிறது.

திரு. க. இராசாராம் அவர்கள் ஆரம்ப காலத்தில் தந்தை பெரியாரின் செயலாளராகவும், தமது கடின உழைப்பால் தந்தை பெரியார், பேரறிஞர் அண்ணா, முத்தமிழறிஞர் கலைஞர், டாக்டர் எம்.ஜி.ஆர் ஆகியோரின் நம்பிக்கைக்கும், நன்மதிப்பிற்கும் உரியவராகவும், தாம் சார்ந்திருந்த கட்சியினரிடம் மட்டுமின்றி அனைத்து கட்சியினரிடமும் அன்புடன் பழகி நல்லுறவு கொண்டு, நல்ல தோழமைக்கு ஏற்றவராகவும், இனிய பண்பும், செயல்திறனும் கொண்டவராகவும் திகழ்ந்தார். திரு. க. இராசாராம் அவர்கள் **1962–1967, 1967–1971** ஆகிய ஆண்டுகளில் நாடாளுமன்ற உறுப்பினராகவும், **1971–1976, 1980–1984, 1985–1988, 1991–1996** ஆகிய ஆண்டுகளில் தமிழக சட்டப் பேரவை உறுப்பினராகவும் தேர்ந்தெடுக்கப்பட்டு பாராட்டத்தக்க வகையில் பணியாற்றினார்கள். மேலும், புதுடில்லியில் **1978–1979** ஆம் ஆண்டுகளில் தமிழக அரசின் சிறப்புப் பிரதிநிதியாகவும் பணியாற்றினார்கள். **1971–1976, 1985–1988** மற்றும் **24.6.1991** முதல் **31.10.1991** வரை தமிழக அமைச்சராகவும் சிறப்பாகப் பணியாற்றினார்கள்.

அன்னாரது மறைவால் அவரைப் பிரிந்து வருந்தும் அவர்தம் குடும்பத்தினருக்கு ஆழ்ந்த இரங்கலையும், அனுதாபத்தையும் இப்பேரவை தெரிவித்துக் கொள்கிறது."

The above resolution was adopted *nem con* after observing silence for two minutes.

The House was then adjourned for the day as a mark of respect to the departed soul.

(3) On the 14th May, 2008, Hon. Thiru. R. Avudaiappan, Speaker, placed before the House the following Condolence Resolutions:

(1) <u>சீன நாட்டில் நிலநடுக்கத்தினால் ஏற்பட்ட உயிரிழப்பு</u>

"**12.05.2008** அன்று சீன நாட்டில் தென்மேற்குப் பகுதியில் உள்ள சிச்சுவான் மாநிலத்தில் ஏற்பட்ட நிலநடுக்கத்தினால் பல்லாயிரக்கணக்கானோர் உயிரிழந்தது குறித்து இப்பேரவை அதிர்ச்சியும், வேதனையும் கொள்கிறது. இக்கொடிய நிகழ்வால் இன்னுயிரை இழந்துவிட்ட பல்லாயிரக் கணக்கான மக்களின் குடும்பத்தினருக்கும், இடுபாடுகளில் சிக்கி படுகாயமுற்று துன்பத்துக்கு ஆளாகியுள்ளோருக்கும், பெருஞ்சேதத்திற்கு ஆளாகியுள்ள சீன தேச மக்களுக்கும் இப்பேரவை இரங்கலையும், அனுதாபத்தினையும் தெரிவித்துக்கொள்கிறது."

(2) <u>ஜெய்பூரில் நடைபெற்ற குண்டு வெடிப்பினால் ஏற்பட்ட உயிரிழப்பு</u>

"**13.05.2008** அன்று இரவு இராஜஸ்தான் மாநில தலைநகர் ஜெய்பூரில் நடைபெற்ற குண்டு வெடிப்பினால் பெருமளவில் உயிரிழப்பு ஏற்பட்ட செய்தியை அறிந்து இப்பேரவை மிகவும் அதிர்ச்சியும், வேதனையும் அடைகிறது. இந்திய நாடு முழுவதும் அதிர்ச்சி ஏற்படுத்திய இந்தக் கொடிய நிகழ்ச்சியில் இன்னுயிர்களை இழந்த நூற்றுக்கணக்கான மக்களின் குடும்பத்தினருக்கும், இதில் படுகாயமுற்று மருத்துவமனையில் சிகிச்சை பெற்றுவருவோருக்கும் மற்றும் இக்கோரச் சம்பவத்தால் துயரத்திற்கு ஆளாகியுள்ள ஜெய்பூர் மக்களுக்கும் இப்பேரவை தனது ஆழ்ந்த இரங்கலையும், அனுதாபத்தினையும் தெரிவித்துக்கொள்கிறது."

The above resolutions were adopted *nem con* after observing silence for two minutes as a mark of respect to the deceased.

VII. QUESTIONS

During the Session 12,142 notices of questions were received. All of them were admitted. Out of which 922 were treated as Starred questions and 2666 were treated as Unstarred questions. 248 Starred questions were answered on the floor of the House. Answers to 862 Unstarred questions were placed on the Table of the House. Though 17 Short Notice questions were received and admitted none of them were answered on the floor of the House.

VIII. PANEL OF CHAIRMEN

On the 26th March, 2008, Hon. the Speaker announced in the House the following Panel of Chairmen for the Eighth Session of the Thirteenth Tamil Nadu Legislative Assembly:-

1. Thiru K. Pitchandi
2. Thiru Kuthalam K. Anbazhagan
3. Tmt. D. Yasodha
4. Thiru K. Arumugam
5. Thiru N. Nanmaran
6. Tmt. P. Padmavathy

IX. STATEMENTS MADE BY THE MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period, five statements were made in the floor of the House by Hon. Ministers under rule 110 of the Tamil Nadu Legislative Assembly Rules. The details are as follows:-

Sl.No. and Date (1)	Statement made by (2)	Subject (3)
1. 17.04.2008	Hon.Dr.M. Karunanidhi, Chief Minister	Matter related to the allotment of the land in which the erstwhile Chennai Central Prison situated, to Chennai Government General Hospital and also to Chennai Metro Rail project office and its powerstation. Allotment of PWD land situated adjacent to Stanely Hospital to Stanely Medical College and Hospital's expansion. The Government land retrived from Agricultural Horticulture Society as per court order will be utilized for establishing a world class agri horticulture Park on the lines of Lal Bagh in Bangalore and the Botanical garden in Ooty
2. 22.04.2008	Hon. Thiru M.K. Stalin, Minister for Rural Development and Local Administration	In view of the draft resolution prepared for changing the subject 'Panchayats' now in State list to Central list without consulting the State Government or Panchayat Presidents and also contrary to the provisions of Constitution of India which was likely to be adopted in the National Conference of District Panchayat Presidents and Panchayat Union Presidents to be held in New Delhi from 22.4.2008 to 24.4.2008 representatives from Tamil Nadu were not send to attend the Conference. The letter written by Hon. Chief Minister to Hon. Prime Minister in this regard and the reply letter of assurance to preclude the matter in the resolution by Government of India.
3. 25.04.2008	Hon. Thiru Thangam Thennarasu, Minister for School Education.	Regarding the answer papers of tenth standard destroyed in fire accident at Voorhees Higher Secondary School in Vellore on 24.4.2008 and the details of action taken by the Government in this regard.
4. 07.05.2008`	Hon.Dr.M. Karunanidhi, Chief Minister	Solatium given by the Hon. Chief Minister to the Members of the family who lost their lives, injured due to accident, natural calamities and untoward incidents on the basis of requests made by Hon. Members of Legislative Assembly.
5. 14.05.2008`	Hon.Dr.M. Karunanidhi, Chief Minister	Solatium given by the Hon. Chief Minister to the Members of the family who lost their lives, injured due to accident, natural calamities and untoward incidents on the basis of request made by the Hon. Member of Legislative Assembly.

X. STATEMENT MADE BY THE MINISTER UNDER RULE 111 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

On the 5th May, 2008, Hon. Thiru. K.N. Nehru, Minister for Transport made a statement correcting his reply given to the supplementary question to starred question No. 30749 answered on the floor of the House on the 22nd October, 2007.

XI. CALLING ATTENTION STATEMENTS

Fourteen Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

Serial Number and date on which the statement was made (1)	Name of the members who called the attention of the Minister (2)	Minister who made the Statement (3)	Subject (4)
1. 03.04.2008	Thiru Kovai Thangam	Hon. Minister for Rural Development and Local Administration	Situation arising out of inadequate drinking water supply for the public in Valparai Constituency.
2. 08.04.2008	Thiru C. Shanmugavelu	Hon. Minister for Highways	Need to complete the construction of Railway over bridge at Thally Road without delay, in the road leading to Kerala from Udumalpet via Chinnaru in Coimbatore District.
3. 09.04.2008	Thiru G.K. Mani	Hon. Minister for Forests	Need to lay road to Palamalai in Kolathur Union, Mettur Constituency, Salem District.

(1)	(2)	(3)	(4)
4. 10.04.2008	Thiru C. Gnanasekaran	Hon. Minister for School Education	Situation arising among the students studied in J.P.S. Pre-primary Teacher Training School functioning without Government recognition at Arakkonam, Vellore District.
5. 11.04.2008	Thiru Videyal S. Sekar	Hon. Minister for Public Works and Law	Scarcity of drinking water exists in Erode Corporation areas due to non-release of Cauvery water from Mettur dam.
6. 15.04.2008	Thiru V. Kaveri	Hon. Minister for Public Works and Law	Need to desilt the River Sarabanga at Edappadi Constituency, Salem District.
7. 17.04.2008	Thiru. N. Malairaja	Hon. Minister for Hindu Religious and Charitable Endowments	Need to retrieve the land belonging to Sankarankoil Arulmigu Sankara Narayana Swamy Temple Trust at Kongkanthanparai village from encroachment.
8. 22.04.2008	Thiru T.K. Raja	Hon. Minister for Forests.	Need to bring the School in Javadhu Hills, Vellore District under the School Education Department, now attached to Forest Department.

(1)	(2)	(3)	(4)
9. 23.04.2008	Thiru Agri S.S. Krishnamoorthy	Hon. Minister for Dairy Development	Situation arising out of irregular disbursement of money to the Milk producers in Thiruvannamalai District.
10.25.04.2008	Thiru T. Senguttuvan Thiru T. Ramachandiran	Hon. Minister for Forests	Need to lay a road in Manjukondapalli Panchayat within Tamil Nadu border and a tar road between Manjukondapalli and Pelpatti village in Thally Panchayat Union, Krishnagiri District.
11.29.04.2008	Thiru. C. Govindasamy	Hon. Minister for Tourism and Registration	Situation arising among the Public due to increase in guideline values by Registration Department.
12.30.04.2008	Thiru V. Sivapunniam	Hon. Minister for Electricity	The situation arising out of non payment of the compensation amount by the Tamil Nadu Electricity Board to the farmers affected by the chemical effluents discharged by the Power Station at Thirumakkottai, Mannargudi Constituency.

(1)	(2)	(3)	(4)
13.30.04.2008	Dr. K. Nedunchezhian	Hon. Minister for Adi Dravidar Welfare	Attempts made by certain persons to grab the house site from the allottees of Pothanur Adi-Dravidar Colony, Kapilamalai Constitutency.
14.06.05.2008	Thiruvalargal: S. Jeyapaul, KR. Ramasamy, M.R. Sundaram, P.S. Vijayakumar, RM Subburam, D. Amaramoorthy, D. Sudharssanam, S. Peter Alphonse, S. John Jacob, P. Veldurai, K. Hasan Ali, M. Rajasekharan, Videyal S. Sekar, N.R. Rangarajan, G. John Joseph, Tmt. R. Leema Rose	Hon. Minister for Backward Classes.	Regarding stoppage of scholarship to the students belonging to Backward and Most Backward Classes who are studying in self-financing colleges in Tamil Nadu, particularly in Kanniyakumari District.

XII. LEGISLATIVE BUSINESS

During the period, 37 Bills were introduced in the Assembly. Out of which 34 Bills were considered and passed. The details are as follows:-

Sl.No. (1)	Title of the Bill (2)	Date of Introduction (3)	Date of consideration and passing (4)
1	The Tamil Nadu Panchayats (Third Amendment) Bill, 2008 (L.A. Bill No. 12 of 2008)	28.3.2008	14.5.2008
2	The Tamil Nadu Panchayats (Fourth Amendment) Bill, 2008 (L.A. Bill No. 13 of 2008)	28.3.2008	14.5.2008
3.	The Tamil Nadu Appropriation Bill, 2008 (L.A. Bill No. 14 of 2008)	28.3.2008	28.3.2008
4.	The Tamil Nadu Appropriation (Vote on Account) Bill, 2008 (L.A. Bill No. 15 of 2008)	28.3.2008	28.3.2008
5	The Tamil Nadu Municipal Police (Repeal) Bill, 2008 (L.A. Bill No.16 of 2008)	10.4.2008	14.5.2008
6	The Tamil University (Amendment) Bill, 2008 (L.A. Bill No.17 of 2008)	10.4.2008	14.5.2008

(1)	(2)	(3)	(4)
7	The Tamil Nadu Panchayats (Fifth Amendment) Bill, 2008 (L.A. Bill No.18 of 2008)	22.4.2008	14.5.2008
8	The Tamil Nadu State Commission for Women Bill, 2008 (L.A. Bill No.19 of 2008)	22.4.2008	14.5.2008
9	The Tamil Nadu Prohibition (Amendment) Bill, 2008. (L.A. Bill No.20 of 2008)	29.4.2008	14.5.2008
10	The Tamil Nadu Panchayats (Sixth Amendment) Bill, 2008 (L.A. Bill No.21 of 2008)	6.5.2008	14.5.2008
11	The Tamil Nadu Municipal Laws (Second Amendment) Bill, 2008 (L.A. Bill No.22 of 2008)	6.5.2008	14.5.2008
12	The Tamil Nadu Municipal Laws (Third Amendment) Bill, 2008 (L.A. Bill No.23 of 2008)	6.5.2008	14.5.2008
13	The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 2008 (L.A. Bill No.24 of 2008)	6.5.2008	14.5.2008

(1)	(2)	(3)	(4)
14	The Motor Transport Workers (Tamil Nadu Amendment) Bill, 2008 (L.A. Bill No.25 of 2008)	6.5.2008	14.5.2008
15	The Vellore City municipal Corporation Bill, 2008 (L.A. Bill No.26 of 2008)	9.5.2008	14.5.2008
16	The Thoothukudi City municipal Corporation Bill, 2008 (L.A. Bill No.27 of 2008)	9.5.2008	14.5.2008
17	The Tamil Nadu Water Supply and Drainage Board (Amendment) Bill, 2008 (L.A. Bill No.28 of 2008)	9.5.2008	14.5.2008
18	The Chennai Metropolitan Area Groundwater (Regulation) Amendment Bill, 2008 (L.A. Bill No. 29 of 2008)	9.5.2008	14.5.2008
19	The Tamil Nadu Municipal Laws (Fourth Amendment) Bill, 2008 (L.A. Bill No.30 of 2008)	13.5.2008	14.5.2008
20	The Tamil Nadu Municipal Laws (Fifth Amendment) Bill, 2008 (L.A. Bill No.31 of 2008)	13.5.2008	14.5.2008

(1)	(2)	(3)	(4)
21	The Tamil Nadu Municipal Laws (Sixth Amendment) Bill, 2008 (L.A. Bill No.32 of 2008)	13.5.2008	14.5.2008
22	The Tamil Nadu Protection of Interests of Depositors (in Financial Establishments) Amendment Bill, 2008 (L.A. Bill No.33 of 2008)	13.5.2008	14.5.2008
23	The Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic-offenders, Sand-offenders, Slum-grabbers and Video Pirates (Amendment) Bill, 2008 (L.A. Bill No.34 of 2008)	13.5.2008	14.5.2008
24	The Tamil Nadu Motor Vehicles Taxation (Second Amendment) Bill, 2008 (L.A. Bill No.35 of 2008)	13.5.2008	14.5.2008
25	The Tamil Nadu Motor Vehicles Taxation (Third Amendment) Bill, 2008 (L.A. Bill No.36 of 2008)	13.5.2008	14.5.2008
26	The Tamil Nadu Shops and Establishments (Amendment) Bill, 2008 (L.A. Bill No.37 of 2008)	13.5.2008	14.5.2008

(1)	(2)	(3)	(4)
27	The Tamil Nadu Value Added Tax (Amendment) Bill, 2008 (L.A. Bill No.38 of 2008)	13.5.2008	14.5.2008
28	The Tamil Nadu Scrap Merchants and Dealers in Second hand property and Owners of Automobile Workshops and Tinker Shops (Regulation, Control and Licensing) Amendment Bill, 2008. (L.A. Bill No.39 of 2008)	14.5.2008	14.5.2008
29	The Tamil Nadu Police Bill, 2008(L.A. Bill No.40 of 2008)	14.5.2008	--
30	The Tamil Nadu Panchayats (Seventh Amendment) Bill, 2008 (L.A. Bill No.41 of 2008)	14.5.2008	14.5.2008
31	The Tamil Nadu Co-operative Societies (Second Amendment) Bill, 2008 (L.A. Bill No.42 of 2008)	14.5.2008	14.5.2008
32	The PSG University Bill, 2008(L.A. Bill No.43 of 2008)	14.5.2008	Referred to Select Committee on 14.5.2008
33	Thiagarajar University of Science and Technology Bill, 2008 (L.A. Bill No.44 of 2008)	14.5.2008	Referred to Select Committee on 14.5.2008
34	The Tamil Nadu Teachers Education University Bill, 2008 (L.A. Bill No.45 of 2008)	14.5.2008	14.5.2008

(1)	(2)	(3)	(4)
35	The Industrial Disputes (Tamil Nadu Amendment) Bill, 2008 (L.A. Bill No.46 of 2008)	14.5.2008	14.5.2008
36	The Industrial Employment (Standing Orders) Tamil Nadu Amendment Bill, 2008 (L.A. Bill No.47 of 2008)	14.5.2008	14.5.2008
37	The Tamil Nadu Appropriation (No.2) Bill, 2008 (L.A. Bill No.48 of 2008)	14.5.2008	14.5.2008

XIII. FINANCIAL BUSINESS

The Budget for the year 2008-2009 was presented to the Legislative Assembly by Hon. Prof. K. Anbazhagan, Minister for Finance at 9.30 a.m on Thursday, the 20th March, 2008.

The General discussion on the Budget took place for six days on the following dates:

26th March, 2008, 27th March, 2008, 28th March, 2008, 31st March, 2008, 1st April, 2008 and 2nd April, 2008.

Fifty two Members including the Deputy Leader of Opposition took part in the General discussion. The Hon. Minister for Finance replied to the debate on the 2nd April, 2008.

Voting of Demands lasted for 25 days from 3rd April 2008 to 14th May, 2008. The dates on which Discussion and voting of Demands for grants took place are as follows:

3rd April, 2008, 4th April, 2008, 8th April, 2008, 9th April, 2008, 10th April, 2008, 11th April, 2008, 15th April, 2008, 16th April, 2008, 17th April, 2008, 21st April, 2008, 22nd April, 2008, 23rd April, 2008, 24th April, 2008, 25th April, 2008, 28th April, 2008, 29th April, 2008, 30th April, 2008, 5th May, 2008, 6th May, 2008, 7th May, 2008, 8th May, 2008, 9th May, 2008, 12th May, 2008, 13th May, 2008 and 14th May, 2008.

Out of 17199 Cut Motions received, 16007 Cut Motions were admitted of which only 2981 were actually moved in the House. After the discussion on the Demands for Grants were over, the Cut Motions were either withdrawn by the Members or deemed to have been withdrawn by leave of the House. All the 51 Demands for Grants were discussed and voted by the House. The dates on which the Demands were moved and voted are given in the Annexure (Page No.55)

The Tamil Nadu Appropriation (No.2) Bill, 2008 (L.A. Bill No 48 of 2008) relating to Budget for the year 2008-2009 was introduced on 14th May , 2008 and it was considered and passed on the same day.

(2) On the 26th March, 2008 Hon. Prof. K. Anbazhagan, Minister for Finance presented to the Assembly the Final supplementary statement of Expenditure for the year 2007-2008.

The Demands were moved and voted without discussion by the House on the 28th March, 2008.

The Tamil Nadu Appropriation Bill, 2008 (LA Bill No.14 of 2008)relating to the Final supplementary statement of expenditure for the year 2007-2008 was also introduced and considered and passed on the same day i.e. on the 28th March, 2008.

(3) On the 26th March, 2008 Hon. Prof. K. Anbazhagan, Minister for Finance laid on the Table, Demands for Advance Grants (Vote on Account) for the year 2008-2009.

The Demands were moved and voted by the House on the 28th March, 2008.

The Tamil Nadu Appropriation (Vote on Account) Bill, 2008, (L.A. Bill No. 15 of 2008) relating to the Demands for Advance Grants (Vote on Account) for the year 2008-2009 was introduced in the Assembly on the 28th March, 2008 and was considered and passed on the same day.

XIV. GOVERNMENT RESOLUTIONS

(1) On the 27th March, 2008, Hon. M.K. Stalin, Minister for Rural Development and Local Administration, moved the following Motion:

"தமிழகத்தின் வறண்ட பகுதிகளான, தர்மபுரி மற்றும் கிருஷ்ணகிரி மாவட்டங்களில் உள்ள மக்களின் குடிநீர்த் தேவையை நிறைவு செய்திடும் நோக்கத்துடனும், அந்த மாவட்டங்களில் நிலத்தடியிலே உள்ள குடிநீர் ஆதாரங்களில் அதிகஅளவில் கலந்திருக்கும் புளோரைடு என்ற நச்சுத் தன்மையால் பெருமளவிற்கு மக்கள் பாதிக்கப்பட்டுள்ளதைக் கருத்தில் கொண்டும், ஒகேனக்கல் பகுதியில் காவிரி நீரை ஆதாரமாகக் கொண்டு தரமான, பாதுகாக்கப்பட்ட குடிநீர் வழங்கும் திட்டம் நீண்ட நெடுங்காலமாகவே பரிசீலனையில் இருந்து வந்துள்ளது. தமிழகத்தின் அனைத்து அரசியல் கட்சிகளும் இத்திட்டத்தின் அத்தியாவசியம் காரணமாக முழு ஆதரவினை அளித்து வந்துள்ளன. மத்திய அரசும், இத்திட்டத்தினைச் செயல்படுத்துவதற்குத் தேவையான நிதி ஆதாரங்களை வெளிநாட்டு நிதி நிறுவனங்களிடமிருந்து பெற்றுத் தருவதில் தமிழகத்திற்கு உறுதுணையாக இருந்து வருகிறது.

1998ல் அன்றைய இந்தியப் பிரதமர் திரு. வாஜ்பாய் அவர்களின் தலைமையில் அமைந்திருந்த தேசிய ஜனநாயக முன்னணி அரசும், அதற்கு முந்தைய காங்கிரஸ் தலைமையிலான அரசுகளும், தற்போது டாக்டர் மன்மோகன் சிங் அவர்கள் தலைமையிலும், திருமதி சோனியா காந்தி அவர்கள் வழிகாட்டுதலிலும் நடைபெற்று வரும் ஐக்கிய முற்போக்கு கூட்டணி அரசும், இத்திட்டத்தை நிறைவேற்றுவதற்குத்

தொடர்ந்து ஆதரவு நல்கி வந்துள்ள நிலையில், கர்நாடக மாநிலத்தில் இத்திட்டத்திற்கு அரசியல் நோக்கத்தோடு திடீரென எதிர்ப்பு தெரிவித்து வருவது நமக்கு அதிர்ச்சியையும், ஆழ்ந்த வேதனையையும் அளிக்கக் கூடியதாக உள்ளது. இக்கூட்டுக் குடிநீர்த் திட்டம் தமிழ்நாடு மாநில எல்லைக்குள் ஓடிக்கொண்டிருக்கும் காவிரி நீரை எடுத்து வந்து தண்ணீர்த் தேவையினால் தவித்துக் கொண்டிருக்கும் மக்களுக்கு வழங்குவதற்கான திட்டமேயாகும். இத்திட்டத்தால், கர்நாடக மாநிலத்திற்கு எவ்விதமான குந்தகமோ, பாதிப்போ இல்லை. மேலும், காவிரி ஆற்றைக் குடிநீர் ஆதாரமாகக் கொண்டு, மாநிலத் தலைநகரான பெங்களூரு குடிநீர்த் திட்டத்தைப் பல்வேறு கட்டமாகக் கர்நாடக அரசு செயல்படுத்தி வருகிறது. அடிப்படையான குடிநீர்த் தேவைகளை நிறைவு செய்து கடுமையான நோயிலிருந்து மக்களைக் காப்பாற்ற இயற்றப்பட்ட ஒகேனக்கல் கூட்டுக் குடிநீர்த் திட்டத்திற்குக் கர்நாடகம் எதிர்ப்பு தெரிவிப்பது, இந்தியாவின் ஒற்றுமைக்கும், ஒருமைப்பாட்டிற்கும், இறையாண்மைக்கும் எதிரானது.

மத்திய அரசின் சுற்றுப்புறச் சூழல் மற்றும் வனத்துறை, ஊரக வளர்ச்சித் துறை, நீர்வள ஆதாரத் துறை ஆகிய துறைகளின் அனுமதியை 1998ஆம் ஆண்டிலேயே பெற்று, சர்வதேச கூட்டுறவுக்கான ஜப்பான் நாட்டு வங்கியின் நிதி உதவியுடன், 1334 கோடி ரூபாய் செலவில் தமிழக அரசால் நிறைவேற்றப்படவுள்ள ஒகேனக்கல் கூட்டுக் குடிநீர்த் திட்டத்திற்கு கர்நாடகம் எதிர்ப்பு தெரிவிப்பதைப் பற்றி மாண்புமிகு இந்தியப் பிரதமர் டாக்டர் மன்மோகன்சிங் அவர்களுக்கு மாண்புமிகு முதலமைச்சர் கலைஞர் அவர்கள் 17.3.2008 அன்று அனுப்பியுள்ள கடிதத்தில், உண்மை நிலைகளை விளக்கி ஒகேனக்கல் கூட்டுக் குடிநீர்த் திட்டத்தை நிறைவேற்றுவதற்கு கர்நாடக அரசு எவ்விதத் தடையும் ஏற்படுத்தாதிருக்க அறிவுறுத்தும்படி, கேட்டுக் கொண்டுள்ளார்.

தமிழகம் எப்போதுமே தனது அண்டை மாநிலங்களுடனும், அந்த மாநிலங்களின் மக்களுடனும் நட்பையும், நல்லுறவையும் பேணி வளர்த்து வருகிறது. எனவே, ஒகேனக்கல் கூட்டுக் குடிநீர்த் திட்டம் குறிப்பிட்ட காலத்திற்குள் நிறைவேற மத்திய அரசு முழு ஒத்துழைப்பையும், உதவியையும் தமிழக அரசிற்கு வழங்க வேண்டுமென்றும், கர்நாடக அரசு கடைப்பிடித்து வரும் எதிர்ப்புப் போக்கினைத் தடுத்து நிறுத்திட ஆவன அனைத்தும் செய்திட வேண்டுமென்றும் இந்தப் பேரவை மத்திய அரசைக் கேட்டுக் கொள்கிறது."

The Resolution was put to vote and carried *nem con.*

(2) On the 1st April, 2008, Hon. Dr. M. Karunanidhi, Chief Minister moved the following Motion:

"தமிழகத்தின் வறண்ட பகுதிகளான, தர்மபுரி மற்றும் கிருஷ்ணகிரி மாவட்டங்களில் உள்ள மக்களின் குடிநீர்த் தேவையை நிறைவு செய்திடும் நோக்கத்துடனும், அந்த மாவட்டங்களில் நிலத்தடியிலே உள்ள குடிநீர் ஆதாரங்களில் அதிகஅளவில் கலந்திருக்கும் புளோரைடு என்ற நச்சுத் தன்மையால் பெருமளவிற்கு மக்கள் பாதிக்கப்பட்டுள்ளதைக் கருத்தில் கொண்டும், ஒகேனக்கல் பகுதியில் காவிரி நீரை ஆதாரமாகக் கொண்டு தரமான, பாதுகாக்கப்பட்ட குடிநீர் வழங்கும் திட்டம் நீண்ட நெடுங்காலமாகவே பரிசீலனையில் இருந்து வந்துள்ளது. தமிழகத்தின் அனைத்து அரசியல் கட்சிகளும் இத்திட்டத்தின் அத்தியாவசியம் காரணமாக முழு ஆதரவினை அளித்து வந்துள்ளன. மத்திய அரசும், இத்திட்டத்தினைச் செயல்படுத்துவதற்குத் தேவையான நிதி ஆதாரங்களை வெளிநாட்டு நிதி நிறுவனங்களிடமிருந்து பெற்றுத் தருவதில் தமிழகத்திற்கு உறுதுணையாக இருந்து வருகிறது.

1998ல் அன்றைய இந்தியப் பிரதமர் திரு. வாஜ்பாய் அவர்களின் தலைமையில் அமைந்திருந்த தேசிய ஜனநாயக முன்னணி அரசும், அதற்கு முந்தைய காங்கிரஸ் தலைமையிலான அரசுகளும், தற்போது டாக்டர் மன்மோகன் சிங் அவர்கள் தலைமையிலும், திருமதி சோனியா காந்தி அவர்கள் வழிகாட்டுதலிலும் நடைபெற்று வரும் ஐக்கிய முற்போக்கு கூட்டணி அரசும், இத்திட்டத்தை நிறைவேற்றுவதற்குத் தொடர்ந்து ஆதரவு நல்கி வந்துள்ள நிலையில், கர்நாடக மாநிலத்தில் இத்திட்டத்திற்கு அரசியல் நோக்கத்தோடு திடீரென எதிர்ப்பு தெரிவித்து வருவது நமக்கு அதிர்ச்சியையும், ஆழ்ந்த வேதனையையும் அளிக்கக் கூடியதாக உள்ளது. இக்கூட்டுக் குடிநீர்த் திட்டம் தமிழ்நாடு மாநில எல்லைக்குள் ஓடிக்கொண்டிருக்கும் காவிரி நீரை எடுத்து வந்து தண்ணீர்த் தேவையினால் தவித்துக் கொண்டிருக்கும் மக்களுக்கு வழங்குவதற்கான திட்டமேயாகும். இத்திட்டத்தால், கர்நாடக மாநிலத்திற்கு எவ்விதமான குந்தகமோ, பாதிப்போ இல்லை. மேலும், காவிரி ஆற்றைக் குடிநீர் ஆதாரமாகக் கொண்டு, மாநிலத் தலைநகரான பெங்களூரு குடிநீர்த் திட்டத்தைப் பல்வேறு கட்டமாகக் கர்நாடக அரசு செயல்படுத்தி வருகிறது. அடிப்படையான குடிநீர்த் தேவைகளை நிறைவு செய்து கடுமையான நோயிலிருந்து மக்களைக் காப்பாற்ற இயற்றப்பட்ட ஒகேனக்கல் கூட்டுக் குடிநீர்த் திட்டத்திற்குக் கர்நாடகம் எதிர்ப்பு தெரிவிப்பது, இந்தியாவின் ஒற்றுமைக்கும், ஒருமைப்பாட்டிற்கும், இறையாண்மைக்கும் எதிரானது.

மத்திய அரசின் சுற்றுப்புறச் சூழல் மற்றும் வனத்துறை, ஊரக வளர்ச்சித் துறை, நீர்வள ஆதாரத் துறை ஆகிய துறைகளின் அனுமதியை **1998**ஆம் ஆண்டிலேயே பெற்று, சர்வதேச கூட்டுறவுக்கான ஜப்பான் நாட்டு வங்கியின் நிதி உதவியுடன், **1334** கோடி ரூபாய் செலவில் தமிழக அரசால் நிறைவேற்றப்படவுள்ள ஒகேனக்கல் கூட்டுக் குடிநீர்த் திட்டத்திற்கு கர்நாடகம் எதிர்ப்பு தெரிவிப்பதைப் பற்றி மாண்புமிகு இந்தியப் பிரதமர் டாக்டர் மன்மோகன்சிங் அவர்களுக்கு மாண்புமிகு முதலமைச்சர் கலைஞர் அவர்கள் **17.3.2008** அன்று அனுப்பியுள்ள கடிதத்தில், உண்மை நிலைகளை விளக்கி ஒகேனக்கல் கூட்டுக் குடிநீர்த் திட்டத்தை நிறைவேற்றுவதற்கு கர்நாடக அரசு எவ்விதத் தடையும் ஏற்படுத்தாதிருக்க அறிவுறுத்தும்படி, கேட்டுக் கொண்டுள்ளார்.

தமிழகம் எப்போதுமே தனது அண்டை மாநிலங்களுடனும், அந்த மாநிலங்களின் மக்களுடனும் நட்பையும், நல்லுறவையும் பேணி வளர்த்து வருகிறது. எனவே, ஒகேனக்கல் கூட்டுக் குடிநீர்த் திட்டம் குறிப்பிட்ட காலத்திற்குள் நிறைவேற மத்திய அரசு முழு ஒத்துழைப்பையும், உதவியையும் தமிழக அரசிற்கு வழங்க வேண்டுமென்றும், கர்நாடக அரசு கடைப்பிடித்து வரும் எதிர்ப்புப் போக்கினைத் தடுத்து நிறுத்திட ஆவன அனைத்தும் செய்திட வேண்டுமென்றும் இந்தப் பேரவை மத்திய அரசைக் கேட்டுக் கொள்கிறது.

"அமைதி காக்கும் நோக்குடனும், மாநிலங்களுக்கிடையே ஒற்றுமை காணவேண்டிய தன்மையுடனும் இந்த அவையில் அந்தத் தீர்மானத்தை நாம் நிறைவேற்றி இருக்கும்போது, அந்தத் தீர்மானத்திற்கு எதிராக கர்நாடகத்திலே உள்ள வெறியர்கள் சிலர், தமிழருக்கும், தமிழ் உணர்வுக்கும், தமிழக மக்களுடைய நலன்களுக்கு விரோதமாகவும் நடந்துகொள்ளும் போக்கினையும், நடத்தும் கலவரங்களையும் இந்தச் சட்டமன்றம் வன்மையாகக் கண்டிக்கிறது என்பதுடன் இந்தியாவின் இறையாண்மை ஒருமைப்பாடு இவற்றைக் காத்திடும் பொறுப்பு மத்திய அரசுக்கு இருக்கின்ற காரணத்தால், அந்தப் பொறுப்பை உடனடியாக நிறைவேற்ற முன்வந்து தமிழக மக்களின் உரிமைகளைக் காத்திட வரவேண்டுமென்று மத்திய அரசை இந்த மாமன்றம் இந்தத் தீர்மானத்தின் மூலமாக வலியுறுத்துகிறது."

The Resolution was put to vote and carried *nem con.*

(3) On the 23rd April, 2008, Hon. Dr. M. Karunanidhi, Chief Minister moved the following Motion:

"இலங்கையில் அமைதியை ஏற்படுத்துவதற்காக, அங்கே மோதலில் ஈடுபட்டுவரும் இரு பிரிவுகளையும் பேச்சுவார்த்தைகளுக்கு இந்திய அரசு ஏற்பாடு செய்ய வேண்டும். இலங்கையில் அமைதியை ஏற்படுத்த முறையானதொரு அரசியல் தீர்வு எட்டப்படுவதற்காக பயனுள்ள பேச்சுவார்த்தைகளுக்கு ஏற்பாடு செய்ய மத்திய அரசு முன்வர வேண்டுமென இப்பேரவை வலியுறுத்துகிறது."

The Resolution was put to vote and carried *nem con*

XV. PRIVATE MEMBER RESOLUTION

On the 11th April, 2008, Thiru. G.K. Mani moved the following Motion:

29.3.2007 அன்று உச்ச நீதிமன்றம் அளித்துள்ள இட ஒதுக்கீடு குறித்த இடைக்காலத் தீர்ப்பு, கல்வியிலும், சமூக முன்னேற்றத்திலும், ஒடுக்கப்பட்ட மக்களுக்குப் பின்னடைவை உருவாக்க வழிவகுப்பதால், நாடாளுமன்ற உரிமையைப் பாதிக்கும் வகையில் அளிக்கப்பட்டுள்ள அந்தத் தீர்ப்பு குறித்து விவாதித்து நல்ல முடிவெடுக்க நாடாளுமன்ற இரு அவைகளையும் உடனே கூட்ட வேண்டும் என்றும், அந்தத் தீர்ப்பினால் அடித்தட்டில் வாழும் பிற்படுத்தப்பட்ட மக்களுக்கு பாதிப்பு ஏற்படாத வகையில் உரிய முடிவுகளை எடுக்க வேண்டும் என்றும், இந்தப் பேரவை மத்திய அரசை வலியுறுத்திக் கேட்டுக்கொள்கிறது என்ற தீர்மானம் **30.3.2007** அன்று மாண்புமிகு முதலமைச்சர் கலைஞர் அவர்களால் பேரவையில் கொண்டுவரப்பட்டு, ஒருமனதாக நிறைவேற்றப்பெற்றது.

இந்தத் தீர்மானத்தினுடைய நோக்கம் நிறைவேறும் வகையில், தமிழக அரசு உச்ச நீதிமன்றத்தில் மேல்முறையீடு செய்ததன் அடிப்படையில் **10.4.2008** அன்று உச்ச நீதிமன்ற **5** நீதிபதிகளைக் கொண்ட அமர்வு மத்திய அரசின் உயர் கல்வி மன்றங்கள் மற்றும் நிறுவனங்களில் **27** விழுக்காடு பிற்படுத்தப்பட்ட மக்களுக்கு இட ஒதுக்கீடு என்று அறிவித்ததற்கு இடைக்கால தடை விதிக்கப்பட்டது செல்லாது என்று அறிவித்திருக்கிறது. இது பிற்படுத்தப்பட்ட மக்களின் வாழ்க்கைப் பிரச்சினைக்காகப் போராடும் மாண்புமிகு தமிழினத் தலைவர்

முத்தமிழ் அறிஞர் முதலமைச்சர் அவர்களின் முயற்சிக்குக் கிடைத்த மாபெரும் வெற்றியாகும்.

தமிழகத்திற்கு பெருமை சேர்க்கும் வகையில் இந்தியாவிற்கே வழிகாட்டியாக இந்தத் தீர்மானத்தை இந்த அவையில் கொண்டு வந்த, பிற்படுத்தப்பட்ட மக்களின் காவலர், முத்தமிழ் அறிஞர் மாண்புமிகு முதலமைச்சர் அவர்களை இந்தப் பேரவை மனதார பாராட்டுகிறது.

The above Resolution was put and carried unanimously in the Tamil Nadu Legislative Assembly on 11.4.2008.

XVI. GOVERNMENT MOTIONS

(1) On the 26th March,2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended today (26.3.2008) and the House do resolve to transact Government Business".

The Motion was adopted *nem* con.

(2) On the 28th March,2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 also be suspended and the Tamil Nadu Appropriation Bill, 2008 (L.A. Bill No .14 of 2008) and the Tamil Nadu Appropriation (Vote on Account) Bill, 2008 (L.A.Bill No.15 of 2008) be taken up for consideration today (28.3.2008) itself".

The Motion was put to vote and carried.

(**3**) On the 1st April, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 2nd April, 2008 and the House do resolve to transact Government Business".

The Motion was adopted *nem* con.

(4) On the 11th April, 2008, Hon. Thiru Arcot N. Veeraswami, Minister for Electricity moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 15th April, 2008 and the House do resolve to transact Government Business".

The Motion was adopted *nem* con.

(5) On the 15th April, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"இன்று எதிர்க்கட்சித் துணைத் தலைவர் எழுப்பிய பிரச்சினை குறித்து மாண்புமிகு முதலமைச்சர் அவர்கள் விளக்கம் அளித்துக் கொண்டிருக்கும்போது, அவரது பேச்சைத் தடுக்க, திரு. வி.பி. கலைராஜன் அவர்கள், தனது இருக்கையிலிருந்து ஓடி வந்து மாண்புமிகு முதலமைச்சர் அவர்கள் எதிரில் அவரது பேச்சினை தடுக்க முனைந்ததாலும், திரு. கோ. அரி அவர்கள் "மாண்புமிகு எதிர்க்கட்சித் துணைத் தலைவர் அவர்கள் பேச வேண்டும், முதலமைச்சர் பேசக் கூடாது" என்று கூச்சலிட்டு பேரவையின் அலுவல்களுக்கு இடையூறு செய்து பேரவை விதிகளுக்கு மாறாக நடந்ததால், சட்டமன்றப் பேரவை விதி **121 (2)**–இன் கீழ் இன்று அவைக்கு வருகை தந்திருந்த திரு கோ. அரி மற்றும் திரு வி.பி. கலைராஜன் ஆகிய இருவரையும் இந்தக் கூட்டத் தொடர் முழுவதும் சட்டமன்றக்

கூட்டத்தில் கலந்துகொள்ளாதவாறு பேரவைப் பணிகளிலிருந்து தற்காலிக நீக்கம் செய்ய வேண்டும்".

The Motion was adopted *nem* con

(6) On the 17th April, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"அனைந்திந்திய அண்ணா திராவிட முன்னேற்றக் கழக உறுப்பினர்கள் திருவாளர்கள் கோ. அரி மற்றும் வி.பி. கலைராஜன் ஆகியோர் சட்டமன்ற நடவடிக்கைகளில் கலந்து கொண்டு ஜனநாயகக் கடமைகளை ஆற்றுவதற்கு ஏதுவாக அவர்களுக்கு விதிக்கப்பட்ட தண்டனையை ஒரு வாரமாக குறைத்து வழங்கலாம் என்று மாண்புமிகு முதலமைச்சர் அவர்கள் பெருந்தன்மையுடன் பரிந்துரைத்த கருத்திற்கிணங்க திரு. கோ. அரி மற்றும் திரு. வி.பி. கலைராஜன் ஆகியோர் **15.4.2008** முதல் இப்பேரவை பணிகளிலிருந்து இக்கூட்டத் தொடர் முழுவதும் நீக்கப்படுவர் என்று நிறைவேற்றப்பட்ட தீர்மானத்திற்குப் பதிலாக அவர்கள் **15.4.2008** முதல் ஒரு வார காலத்திற்கு மட்டுமே பேரவைப் பணிகளிலிருந்து நீக்கம் செய்யலாம்".

The Motion was put to vote and carried.

(7) On the 23rd April, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers be suspended on the 24th April, 2008 and the House do resolve to transact Government Business".

The Motion was adopted *nem* con.

(8) Election of Sixteen Members to the Committee on Estimates

On the 6th May, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That with reference to rule 195 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect Sixteen Members to be Members of the Committee on Estimates for the year 2008-2009".

The Motion was put to vote and carried.

(9) Election of Sixteen Members to the Committee on Public Accounts

On the 6th May, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That with reference to rule 203 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect Sixteen Members to be Members of the Committee on Public Accounts for the year 2008-2009".

The Motion was put to vote and carried.

(10) Election of Sixteen Members to the Committee on Public Undertakings

On the 6th May, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That with reference to rule 211 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect Sixteen Members to be Members of the Committee on Public Undertakings for the year 2008-2009".

The Motion was put to vote and carried.

(11) **Election of Fourteen Members to the Committee of Privileges**

On the 6th May, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That with reference to rule 227 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect Fourteen Members to be Members of the Committee of Privileges for the financial year 2008-2009".

The Motion was put to vote and carried.

(12) On the 13th May, 2008, Hon. Thiru Arcot N. Veeraswami, Minister for Electricity moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 14th May, 2008 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

(13) On the 14th May, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Appropriation (No.2) Bill, 2008 (L.A. Bill No. 48 of 2008); the Tamil Nadu Scrap Merchants and Dealers in Second hand property and Owners of Automobile Workshops and Tinker Shops (Regulation, Control and Licensing) (Amendment) Bill, 2008 (L.A. Bill No.39 of 2008); the Tamil Nadu Panchayats (Seventh Amendment) Bill, 2008 (L.A.Bill No.41of 2008); the Tamil Nadu Co-operative Societies (Second Amendment) Bill, 2008 (L.A. Bill No. 42 of 2008); the PSG University Bill, 2008 (L.A. Bill No. 43 of 2008); the Thiagarajar University

of Science and Technology Bill, 2008 (L.A. Bill No. 44 of 2008); the Tamil Nadu Teachers Education University Bill, 2008 (L.A. Bill No. 45 of 2008); the Industrial Disputes (Tamil Nadu Amendment) Bill, 2008 (L.A. Bill No. 46 of 2008) and the Industrial Employment (Standing Orders) Tamil Nadu Amendment Bill, 2008 (L.A. Bill No. 47 of 2008) which have been introduced in the House today be taken up for consideration on today itself."

(14) On the 14th May, 2008, Hon. Dr. K. Ponmudy, Minister for Higher Education moved the following motion:-

"That the PSG University Bill, 2008 (L.A. Bill No. 43 of 2008) and the Thiagarajar University of Science and Technology Bill, 2008 (L.A.Bill No.44 of 2008) be referred to Select Committee. The names of Members of the Committee would be announced latter.".

The motion was put to vote and carried.
The names of Members of the above Committee is given in Appendix.

(15) On the 14th May, 2008, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned *Sine-die*.".

The Motion was put to vote and adopted *nem con.*

XVII. SUSPENSION OF MEMBERS

On the 15th April, 2008, a motion was moved by Hon. Prof. K. Anbazhagan, Leader of the House under Rule 121(2) of the Assembly Rules to suspend Thiru. V.P. Kalairajan and G. Hari, Members belonging to the All India Anna Dravida Munnetra Kazhagam Party from the service of the House for the remainder of the Session for obstructing the Proceedings of the House persistently against the Rules of Procedure of the House.

XVIII. NAMING AND WITHDRAWAL OF MEMBERS

On the 30th April, 2008 Hon. the Speaker named Thiru S.M. Velusamy, for peristently defying and threatening the Chair. The Member withdrew from the House.

XIX. PRIVILEGE MATTERS

On the 28th April, 2008, Hon. Thiru Duraimurugan, Minister for Public Works and Law raised a matter of Privilege against the Member Thiru K.A. Sengottaiyan, on a statement made by him relating to the proceedings of the House, outside the House while the House is in Session.

Hon. the Speaker *suo moto* referred the matter to the Committee of Privileges under Rule 226 of the Tamil Nadu Legislative Assembly Rules.

XX. ANNOUNCEMENTS BY HON. SPEAKER.

(1) On the 28th March, 2008, Hon. the Speaker with the permission of the House announced in the House that Demand No. 27- Industries Department and the Demand No.31-Information Technology Department scheduled to be taken up on 21.4.2008 will be taken on 5.5.2008 and the Demand No.45- Social Welfare and Nutritious Meal Programme Department scheduled to be taken up on 5.5.2008 will be taken up on 21.4.2008.

(2) On the 3rd April, 2008, Hon. Speaker made the following announcements in the House.

இன்று (03.04.2008) அவையில், அ.இ.அ.தி.மு.க. உறுப்பினருக்கு பேச 20 நிமிடங்கள் ஒதுக்கப்பட்ட நிலையில், அவர்கள் எடுத்துக்கொண்ட நேரம் 22 நிமிடங்கள். ஆனால், ஆளுங்கட்சியான திராவிட முன்னேற்றக் கழகத்திற்கு ஒதுக்கப்பட்ட நேரம் 15 நிமிடங்கள் மட்டும்தான். அப்படியிருந்தும், பிரதான எதிர்கட்சி இன்று தங்களுக்கு பேசுவதற்கு அதிக நேரம் வாய்ப்பளிக்கவில்லை எனக் கூறி வெளிநடப்பு செய்திருப்பது எந்தவிதத்திலும் நியாயமில்லை என்பதைத் தெரிவித்துக்கொள்கிறேன்.

2008–2009 ஆம் ஆண்டிற்கான நிதி நிலை அறிக்கையின் மீது 6 நாட்கள் நடைபெற்ற பொது விவாதத்தில் தி.மு.க. சார்பில் 7 உறுப்பினர்கள் 2 மணி 21 நிமிடங்களும், அ.இ.அ.தி.மு.க. சார்பில் 9 உறுப்பினர்கள் 4 மணி 10 நிமிடங்களும், இந்திய தேசிய காங்கிரஸ் சார்பாக 11 உறுப்பினர்கள் 3 மணி 23 நிமிடங்களும், பாட்டாளி மக்கள் கட்சி சார்பாக 7 உறுப்பினர்கள் 2 மணி 22 நிமிடங்களும், இந்திய கம்யூனிஸ்ட் கட்சி (மார்க்சிஸ்ட்) சார்பாக 5 உறுப்பினர்கள் 1 மணி 22 நிமிடங்களும், இந்திய கம்யூனிஸ்ட் கட்சி சார்பாக 5 உறுப்பினர்கள் 1 மணி 3 நிமிடங்களும், ம.தி.மு.க. சார்பாக 4 உறுப்பினர்கள் 43 நிமிடங்களும், விடுதலை சிறுத்தை கட்சிகள் சார்பாக 2 உறுப்பினர்கள் 20 நிமிடங்களும், தேசிய முற்போக்கு திராவிடர் கழகத்தின் சார்பாக 1 உறுப்பினர் 20 நிமிடங்களும், நியமன உறுப்பினர் 11 நிமிடங்களும் உரையாற்றியுள்ளனர்.

எனவே, சட்டமன்ற பிரதான எதிர்க்கட்சியான அ.இ.அ.தி.மு.க. உறுப்பினர்களுக்கு மற்ற சட்டமன்றக் கட்சிகளை விட விவாதத்தில் கலந்து கொள்ள அதிக நேரம் வாய்ப்பு அளிக்கப்பெற்றுள்ளது. அதாவது அ.இ.அ.தி.மு.க. சார்பில் 9 உறுப்பினர்கள் 4 மணி 10 நிமிடங்கள் பேசியுள்ளனர். ஆளுங்கட்சி சார்பில் 7 உறுப்பினர்கள் 2 மணி 21 நிமிடங்கள் மட்டுமே பேசியுள்ளனர். அதாவது அ.இ.அ.தி.மு.க உறுப்பினர்கள், தி.மு.க. உறுப்பினர்களை விட 1 மணி நேரம் 49 நிமிடங்கள் கூடுதலாக பேசியுள்ளனர். பிரதான எதிர்க்கட்சி உறுப்பினர்களும் விவாதத்தில் கலந்து கொண்டு தங்களது ஜனநாயகக் கடமையை சிறப்புற ஆற்றும் வகையில், ஆளுங்கட்சி உறுப்பினர்கள் பேசும் நேரத்தை குறைத்துக்கொண்டு அதை பிரதான எதிர்க்கட்சி உறுப்பினர்களுக்கு வழங்க, மாண்புமிகு முதலமைச்சர் அவர்கள் பெருந்தன்மையுடன் தெரிவித்த கருத்திற்கிணங்க, அ.இ.அ.தி.மு.க. உறுப்பினர்களுக்கு விவாதத்தில் பங்கு கொள்ள அதிக நேரம் ஒதுக்கப்பட்டது என்பதைத் தெரிவித்துக் கொள்கிறேன்.

(3) On the 8th April, 2008, Hon. the Speaker with the permission of the House announced in the House that Demand No.11- Stamps and Registration (Commercial Taxes and Registration Department) scheduled to be taken up on 29.4.2008 will be taken on 8.5.2008 along with the Demands already scheduled to be taken up on that day.

(4) On the 16th April, 2008, Hon. the Speaker complimented the Hon. Minister for Rural Development and Local Administration on behalf of the House for supplying 34 publications and Books which are transparent and easily understandable to the Members relating to the Demand Nos. 34- Municipal Administration and Water Supply Department and 42- Rural Development and Panchayat Raj Department which have been discussed in the House on 15.4.2008 and 16.4.2008. The books includes Schemes,

Performances, Guidelines, Important Government Orders, Staff pattern, instructions, important Laws, Rules of the above demands. The books and publications will be supplied to the Members of the Assembly through Library II Section.

(5) On the 17th April, 2008, Hon. the Speaker with the permission of the House announced in the House that Demand No. 20- Higher Education scheduled to be taken up on 25.4.2008 will be taken on 6.5.2008 and the Demand No.32- Labour and Employment Department and Demand No. 47- Hindu Religious and Charitable Ednowments (Tamil Development, Religious Endowments and Information Department) scheduled to be taken up on 6.5.2008 will be taken up on 25.4.2008.

(6) On the 29th April, 2008 Hon. the Speaker announced in the House, Hon. Members gave notices under Rules 55 and 56 of the Tamil Nadu Legislative Assembly Rules to give compensation to the Members of the family who lost lives, injured due to road accident and death in Hospitals brought to the Notice of Hon. Chief Minister and Hon. Chief Minister would take necessary action on the notices of Members of the Assembly.

(7) On the 6th May, 2008 Hon. the Speaker announced in the House that for conducting the elections to the Committee on Estimates, Committee on Public Accounts , Committee on Public Undertakings and the Committee of Privileges to elect the members by single transferable vote under the Rules framed there under by the Hon. Speaker, the candidates should handover the nomination forms to the Assembly Secretary before 12.00 noon on Monday the 12th May, 2008. Nomination forms could be had from the Secretary. Nomination forms would be taken up for scrutiny at 4.00 p.m. on Monday the 12th May, 2008 and withdrawal of nominations, if any, before 10.00 a.m. on Tuesday the 13th May, 2008. If number of candidates are more than the actual number of vacancies, then the date for election would be intimated later.

(8) On the 7th May, 2008, Hon. the Speaker announced in the House that Hon. Chief Minister will host a dinner to honour the Members of the Assembly at Taj Coramandal today (7.5.2008) at 7.30 P.M. The invitations have already been sent to the Members. The Members are requested to attend the dinner. Four buses will be operated from the 'D' Block, MLA's Residential Complex, Omanthoorar Government Estate at 6.30 p.m., 6.40 p.m., 6.50 p.m. and 7.00 p.m. today.

(9) On the 9th May, 2008, Hon. the Speaker announced in the House that the discussion taken up on the Demands moved by the Hon. Chief Minister and the Cut Motions moved by the Members today (9.5.2008) will be continued on Monday, the 12th May, 2008.

(10) On the 14th May, 2008, Hon. the Speaker announced in the House the statistical details of the important events and business transacted by the Thirteenth Tamil Nadu Legislative Assembly during its Eighth Session.

XXI. FELICITATION

(1) On the 29th April, 2008, Hon. Speaker on behalf of Hon. Chief Minister and Members of the House congratulated the scientists and staff of the Indian Space Research Organisation for the successful launching PSLV-C9 mission with 10 satellites.

(2) On the 30th April, 2008, Hon. the Speaker conveyed his greetings to the Press, Television and to the Labourers on the eve of "May Day".

(3) On the 13th May, 2008 Thiru S. Peter Alphonse, Thiru G.K. Mani, Thiru C. Govindasamy, Thiru V. Sivapunniam and Thiru D. Ravikumar complimented the State Government headed by Hon. Dr. M. Karunanidhi, Chief Minister on its successful completion of two years rule. Hon. the Speaker also complimented on behalf of the House.

XXII. CONSTITUTION OF COMMITTEES

The following Committees were constituted for the year 2008-2009 on the dates noted against them:-

1.	Committee of Privileges	14th May, 2008
2.	Committee on Estimates	14th May, 2008
3.	Committee on Public Accounts	14th May, 2008
4.	Committee on Public Undertakings	14th May, 2008
5.	Committee on Rules	15th May, 2008
6.	Committee on Delegated Legislation	15th May, 2008
7.	Committee on Government Assurances	15th May, 2008
8.	House Committee	15th May, 2008
9.	Committee on Petitions	15th May, 2008
10.	Library Committee	15th May, 2008
11.	Committee on Papers laid on the Table of the House	15th May, 2008

The names of Members of the above Committees are given in Appendix.

XXIII. PRESENTATION OF REPORTS BY THE COMMITTEES

During the period, Eighty nine Reports were presented to the House by various Committees of the House as detailed below:

Serial No. (1)	Name of the Report (2)	Date of Presentation (3)
1.	Eighty sixth Report of the Committee on Public Accounts 2007-2008	10th April, 2008
2.	Eighty seventh Report of the Committee on Public Accounts 2007-2008	10th April, 2008
3.	Eighty eighth Report of the Committee on Public Accounts 2007-2008	10th April, 2008
4.	Eighty ninth Report of the Committee on Public Accounts 2007-2008	10th April, 2008
5.	Ninetieth Report of the Committee on Public Accounts 2007-2008	10th April, 2008
6.	Ninety first Report of the Committee on Public Accounts 2007-2008	10th April, 2008
7.	Eightieth Report of the Committee on Public Under takings 2007-2008	10th April, 2008
8.	Eighty first Report of the Committee on Public Under takings 2007-2008	10th April, 2008
9.	Eighty second Report of the Committee on Public Under takings 2007-2008	10th April, 2008
10.	Eighty third Report of the Committee on Public Under takings 2007-2008	10th April, 2008
11.	Third Report of the Committee on Papers Laid on the Table of the House 2007-2008	10th April, 2008
12.	Fourth Report of the Committee on Papers Laid on the Table of the House 2007-2008	10th April, 2008

(1)	(2)	(3)
13.	Fifth Report of the Committee on Papers Laid on the Table of the House 2007-2008	10th April, 2008
14.	Sixth Report of the Committee on Papers Laid on the Table of the House 2007-2008	10th April, 2008
15.	Thirty ninth Report of the Committee on Petitions 2007-2008	11th April, 2008
16.	Fourtieth Report of the Committee on Petitions 2007-2008	11th April, 2008
17.	Forty first Report of the Committee on Petitions 2007-2008	11th April, 2008
18.	Forty second Report of the Committee on Petitions 2007-2008	11th April, 2008
19.	Forty third Report of the Committee on Petitions 2007-2008	11th April, 2008
20.	Forty fourth Report of the Committee on Petitions 2007-2008	11th April, 2008
21.	Forty fifth Report of the Committee on Petitions 2007-2008	11th April, 2008
22.	Forty sixth Report of the Committee on Petitions 2007-2008	11th April, 2008
23.	Eighty fourth Report of the Committee on Public Undertakings 2007-2008	15th April, 2008

(1)	(2)	(3)
24.	Eighty fifth Report of the Committee on Public Undertakings 2007-2008	15th April, 2008
25.	Eighty sixth Report of the Committee on Public Undertakings 2007-2008	15th April, 2008
26.	Eighty seventh Report of the Committee on Public Undertakings 2007-2008	15th April, 2008
27.	Ninety second Report of the Committee on Public Accounts 2007-2008	17th April, 2008
28.	Ninety third Report of the Committee on Public Accounts 2007-2008	17th April, 2008
29.	Ninety fourth Report of the Committee on Public Accounts 2007-2008	17th April, 2008
30.	Ninety fifth Report of the Committee on Public Accounts 2007-2008	17th April, 2008
31.	Ninety sixth Report of the Committee on Public Accounts 2007-2008	17th April, 2008
32.	Ninety seventh Report of the Committee on Public Accounts 2007-2008	17th April, 2008
33.	Eighty eighth Report of the Committee on Public Undertakings 2007-2008	17th April, 2008
34.	Eighty ninth Report of the Committee on Public Undertakings 2007-2008	17th April, 2008

(1)	(2)	(3)
35.	Ninetieth Report of the Committee on Public Undertakings 2007-2008	17th April, 2008
36.	Ninety first Report of the Committee on Public Undertakings 2007-2008	17th April, 2008
37.	Ninety second Report of the Committee on Public Undertakings 2007-2008	17th April, 2008
38.	Fourth Report of the Committee on Delegated Legislation 2007-2008	17th April, 2008
39.	Fifth Report of the Committee on Delegated Legislation 2007-2008	17th April, 2008
40.	Sixth Report of the Committee on Delegated Legislation 2007-2008	17th April, 2008
41.	Seventh Report of the Committee on Delegated Legislation 2007-2008	17th April, 2008
42.	Ninety eighth Report of the Committee on Public Accounts 2007-2008	28th April, 2008
43.	Ninety ninth Report of the Committee on Public Accounts 2007-2008	28th April, 2008
44.	Hundredth Report of the Committee on Public Accounts 2007-2008	28th April, 2008
45.	One hundred and first Report of the Committee on Public Accounts 2007-2008	28th April, 2008
46.	One hundred and second Report of the Committee on Public Accounts 2007-2008	28th April, 2008

(1)	(2)	(3)
47.	One hundred and third Report of the Committee on Public Accounts 2007-2008	28th April, 2008
48.	One hundred and fourth Report of the Committee on Public Accounts 2007-2008	28th April, 2008
49.	One hundred and fifth Report of the Committee on Public Accounts 2007-2008	28th April, 2008
50.	One hundred and sixth Report of the Committee on Public Accounts 2007-2008	28th April, 2008
51.	Ninety third Report of the Committee on Public Undertakings 2007-2008	29th April, 2008
52.	Ninety fourth Report of the Committee on Public Undertakings 2007-2008	29th April, 2008
53.	Ninety fifth Report of the Committee on Public Undertakings 2007-2008	29th April, 2008
54.	Ninety sixth Report of the Committee on Public Undertakings 2007-2008	29th April, 2008
55.	One hundred and seventh Report of the Committee on Public Accounts 2007-2008	30th April, 2008
56.	One hundred and eighth Report of the Committee on Public Accounts 2007-2008	30th April, 2008
57.	One hundred and ninth Report of the Committee on Public Accounts 2007-2008	30th April, 2008
58.	One hundred and tenth Report of the Committee on Public Accounts 2007-2008	30th April, 2008

(1)	(2)	(3)
59.	One hundred and eleventh Report of the Committee on Public Accounts 2007-2008	30th April, 2008
60.	One hundred and twelfth Report of the Committee on Public Accounts 2007-2008	30th April, 2008
61.	One hundred and thirteenth Report of the Committee on Public Accounts 2007-2008	30th April, 2008
62.	One hundred and fourteenth Report of the Committee on Public Accounts 2007-2008	30th April, 2008
63.	One hundred and fifteenth Report of the Committee on Public Accounts 2007-2008	30th April, 2008
64.	One hundred and sixteenth Report of the Committee on Public Accounts 2007-2008	30th April, 2008
65.	Ninety seventh Report of the Committee on Public Undertakings	30th April, 2008
66.	Sixteenth Report of the Committee on Estimates 2007-2008	5th May, 2008
67.	Seventeenth Report of the Committee on Estimates 2007-2008	5th May, 2008
68.	Eighteenth Report of the Committee on Estimates 2007-2008	5th May, 2008
69.	Nineteenth Report of the Committee on Estimates 2007-2008	5th May, 2008
70.	Twentieth Report of the Committee on Estimates 2007-2008	6th May, 2008

(1)	(2)	(3)
71.	Twenty second Report of the Committee on Government Assurances 2007-2008	6th May, 2008
72.	Twenty third Report of the Committee on Government Assurances 2007-2008	6th May, 2008
73.	Twenty fourth Report of the Committee on Government Assurances 2007-2008	7th May, 2008
74.	Twenty fifth Report of the Committee on Government Assurances 2007-2008	7th May, 2008
75.	One hundred and seventeenth Report of the Committee on Public Accounts 2007-2008	8th May, 2008
76.	One hundred and eighteenth Report of the Committee on Public Accounts 2007-2008	8th May, 2008
77.	One hundred and nineteenth Report of the Committee on Public Accounts 2007-2008	8th May, 2008
78.	One hundred and twentieth Report of the Committee on Public Accounts 2007-2008	8th May, 2008
79.	One hundred and twenty first Report of the Committee on Public Accounts 2007-2008	8th May, 2008
80.	One hundred and twenty second Report of the Committee on Public Accounts 2007-2008	8th May, 2008
81.	One hundred and twenty third Report of the Committee on Public Accounts 2007-2008	8th May, 2008
82.	One hundred and twenty fourth Report of the Committee on Public Accounts 2007-2008	8th May, 2008

(1)	(2)	(3)
83.	One hundred and twenty fifth Report of the Committee on Public Accounts 2007-2008	8th May, 2008
84.	One hundred and twenty sixth Report of the Committee on Public Accounts 2007-2008	8th May, 2008
85.	Twenty sixth Report of the Committee on Government Assurances 2007-2008	8th May, 2008
86.	Twenty seventh Report of the Committee on Government Assurances 2007-2008	8th May, 2008
87.	Twenty eighth Report of the Committee on Government Assurances 2007-2008	9th May, 2008
88.	Twenty first Report of the Committee on Estimates 2007-2008	12th May, 2008
89.	Twenty second Report of the Committee on Estimates 2007-2008	12th May, 2008

XXIV. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 333 papers were laid on the Table of the House, details of which are as follows:-

A.	Statutory Rules and Orders	..	72
B.	Reports, Notifications and Other Papers	..	261
			- - - -
	Total	..	333
			- - - -

APPENDIX

COMMITTEE OF PRIVILEGES
2008-2009
(Constituted on the 14th May, 2008)
CHAIRMAN

1. Hon. Thiru V.P. Duraisamy, Deputy Speaker

MEMBERS

2. Hon. Prof. K. Anbazhagan, Leader of the House (Ex-officio)
3. Selvi J Jayalalithaa, Leader of the Opposition. (Ex-officio)
4. Thiru S. Rajasekaran
5. Tmt.Sankaravalli alias Sankari Narayanan
6. Thiru P. Senthamizhselvan
7. Thiru K. N. Sekaran
8. Thiru P.K. Sekar Babu
9. Thiru C. Gnanasekaran
10. Thiru. K. Pitchandi
11. Thiru P.N. Periannan
12. Thiru K. Mahendran
13. Thiru V. Mullaivendhan
14. Thiru S. Rajakumar
15. Thiru. S. Lakshmanan
16. Thiru R. Viswanathan
17. Thiru D. Jayakumar

COMMITTEE ON ESTIMATES
2008-2009

(Constituted on the 14th May, 2008)

CHAIRMAN

1. Thiru M. Appavu

MEMBERS

2. Hon. Prof. K. Anbazhagan, Minister for Finance (Ex-Officio)
3. Tmt. D. Yasodha,
Chairman, Committee on Public Accounts (Ex-Officio)
4. Thiru K. Arumugam
Chairman, Committee on Public Undertakings (Ex-Officio)
5. Selvi A. Angaiyarkanni
6. Thiru G. Hari
7. Dr. Oscar C. Nigli
8. Thiru T. Udhaya Sooriyan
9. Thiru V. Sivapunniam
10. Thiru. E.A.P. Shivaji
11. Thiru R. Chinnaswamy
12. Thiru P. Chinnappan
13. Thiru. R. Gnanadoss
14. Thiru A. Tamizharasu
15. Thiru V. Marimuthu
16. Thiru L. Radhakrishnan
17. Thiru. K.S. K. Rajendran
18. Thiru Polur M. Varadhan
19. Thiru S. John Jacob

COMMITTEE ON PUBLIC ACCOUNTS

2008-2009

(Constituted on the 14th May, 2008)

CHAIRMAN

1. Tmt. D. Yasodha

MEMBERS

2. Hon. Prof. K. Anbazhagan
Minister for Finance (Ex-Officio)
3. Thiru M. Appavu,
Chairman, Committee on Estimates (Ex-Officio)
4. Thiru K. Arumugam,
Chairman, Committee on Public Undertakings (Ex-Officio)
5. Thiru Arul Anbarasu
6. Thiru S.R. Raja .
7. Thiru Veera Elavarasan
8. Thiru G. Ediroli Manian
9. Thiru G.Iyyappan
10. Thiru S. Gunasekaran
11. Thiru T. Senguttuvan
12. Thiru V. Senthil Balaji
13. Thiru P. Thangamani
14. Thiru M. Dhandapani
15. Dr. M. Thambidurai
16. Thiru N. Malairaja
17. Thiru D. Ravikumar
18. Tmt. R. Leema Rose
19. Thiru Pollachi V. Jayaraman

COMMITTEE ON PUBLIC UNDERTAKINGS

2008-2009

(Constituted on the 14th May, 2008)

CHAIRMAN

1. Thiru K. Arumugam

MEMBERS

2. Thiru M. Appavu,
Chairman, Committee on Estimates (Ex-officio)
3. Tmt. D. Yasodha
Chairman, Committee on Public Accounts (Ex-officio)
4. Thiru. A. Arunmozhithevan
5. Thiru M. Anbalakan
6. Thiru K.P. Ramaswamy
7. Thiru T. Ramaachandiran
8. Thiru M. Rajkumar
9. Thiru. Udayam Shanmugam
10. Thiru C. Karuppasamy
11. Thiru V.P. Kalairajan
12. Thiru P. Kamaraj
13. Thiru. C.Ve. Shanmugam
14. Thiru K. Sundar
15. Tmt. Rani Venkatesan
16. Thiru M. Rajasekharan
17. Thiru P. Veldurai
18. Thiru T. Velmurugan

COMMITTEE ON RULES

2008-2009

(Constituted on the 15th May, 2008)

CHAIRMAN

1. Hon. Thiru R. Avudaiappan, Speaker

MEMBERS

2. Hon. Dr. M. Karunanidhi, Chief Minister
3. Hon. Prof. K. Anbazhagan, Leader of the House
4. Hon. Thiru. V.P. Duraisamy, Deputy Speaker
5. Selvi J Jayalalithaa, Leader of the Opposition.
6. Thiru. H. Abdul Basith
7. Thiru. B. Gopalan
8. Thiru. K. Gopinath
9. Thiru. K. Chinnadurai
10. Thiru. K. Srinivasan
11. Thiru. P. Dillibabu
12. Thiru T. Theodore Reginald
13. Thiru. V.S. Babu
14. Thiru. T. Mahesh Krishnasamy
15. Thiru. T.A. Meganathan
16. Thiru. K. V. Ramanathan
17. Thiru. R. Vaithilingam

COMMITTEE ON DELEGATED LEGISLATION
2008-2009
(Constituted on the 15th May, 2008)

CHAIRMAN

1. Thiru R. Rajendran

MEMBERS

2. Thiru K. Thirunavukkarasu
3. Thiru R. Manickam
4. Thiru A. Rajan
5. Thiru Agri S.S. Krishnamoorthy
6. Thiru S.P. Velumani
7. Thiru R.K. Bharathi Mohan
8. Thiru R.M. Palanisami
9. Thiru S. Jeyapaul
10. Thiru M.K. Periyasamy
11. Dr. K. Nedunchezhian
12. Thiru N. Ramakrishnan

COMMITTEE ON GOVERNMENT ASSURANCES
2008-2009
(Constituted on the 15th May, 2008)

CHAIRMAN

1. Thiru S. Peter Alphonse

MEMBERS

2. Thiru K.L. Elavazagan
3. Thiru K. Ulaganathan
4. Thiru R.D. Ganesan
5. Thiru M.R. Sundaram
6. Thiru Videyal S. Sekar
7. Thiru N. Nanmaran
8. Thiru K. Pandurangan
9. Thiru S. Mani
10. Thiru K. Murugavel
11. Thiru L. Velusamy
12. Thiru M. Jaganmoorthy.

HOUSE COMMITTEE

2008-2009

(Constituted on the 15th May, 2008)

CHAIRMAN

1. Thiru T.K. Raja

MEMBERS

2. Thiru V. Kannan
3. Thiru O. Subramaniam
4. Thiru N.K.R. Sooriyakumar
5. Thiru A. Soundarapandian
6. Thiru L.P. Dharmalingam
7. Thiru Anitha R. Radhakrishnan
8. Thiru M. Chandrakasi
9. Thiru S.M. Velusamy
10. Dr. M.K. Vishnu Prasad
11. Thiru RM. Subburam
12. Thiru K. Hasan Ali
13. Thiru N.R. Rangarajan
14. Tmt. G. Latha
15. Tmt. P. Padmavathy
16. Dr. T. Sadhan Thirumalai Kumar
17. Thiru R. Varatharajan
18. Thiru K. Selvam

COMMITTEE ON PETITIONS

2008-2009

(Constituted on the 15th May, 2008)

CHAIRMAN

1. Thiru Kovai Thangam

MEMBERS

2. Thiru Kuthalam K. Anbazhagan
3. Thiru S. S. Sivasankar
4. Thiru Saba Rajendran
5. Thiru A.K. Bose
6. Tmt. Selvi Ramajayam
7. Thiru D. Amaramoorthy
8. Dr (Tmt) K. Ghayathri Devi
9. Thiru V. Kaveri
10. Thiru T. Ramasamy
11. Selvi K. Balabharathy

LIBRARY COMMITTEE

2008-2008

(Constituted on the 15th May, 2008)

CHAIRMAN

1. Thiru C. Govindasamy

MEMBERS

2. Thiru R. Sivanandam
3. Thiru S.P. Jayaraman
4. Thiru S. Pushparaj
5. Thiru N. Ganapathy
6. Thiru R. Samy
7. Thiru R. Nedunchezhian
8. Thiru S. Rajakumar
9. Thiru D. Moorthy
10. Tmt. P. Kamalambal

COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE

2008-2009

(Constituted on the 15th May, 2008)

CHAIRMAN

1. S.K. Vedarathinam

MEMBERS

2. Thiru P. Ramprabu
3. Thiru P. Kannan
4. Thiru V.A.T. Kaliyavarathan
5. Thiru M.A. Khaleelur Rahman
6. Thiru S.S. Gurusaamy
7. Thiru S. Syed Ghouse Basha
8. Tmt. S. Thenmozhi
9. Thiru. I. Mahendran
10. Thiru. P.S. Vijayakumar
11. Thiru G. John Joseph

Select Committee

on The PSG University Bill, 2008 (L.A. Bill No. 43 of 2008)
and
The Thiagarajar University of Science and Technology Bill, 2008
(L.A. Bill No. 44 of 2008)

CHAIRMAN

1. Hon. Dr. K. Ponmudy,
Minister for Higher Education

MEMBERS

2. Thiru S.R. Raja
3. Thiru P. Moorthy
4. Thiru T. Senguttuvan
5. Thiru T.Udhaya Sooriyan
6. Tmt.P. Prapavathi
7. Thiru S. Mani
8. Thiru R. Chinnaswamy
9. Dr. M. Thambidurai
10. Thiru C. Ve. Shanmugam
11. Thiru D. Sudharssanam
12. Thiru Kovai Thangam
13. Thiru K. Arumugam
14. Thiru C. Govindasamy
15. Thiru V. Sivapunniam
16. Thiru M. Kannappan
17. Thiru D.Ravikumar

ANNEXURE

Demand Number and Name			Date of Discussion and Voting of Demands
14	-	Energy Department	3rd April, 2008
35	-	Personnel and Administrative Reforms Department	
5	-	Agriculture Department	4th April, 2008
12	-	Co-operation (Co-operation, Food and Consumer Protection Department)	8th April, 2008
13	-	Food and Consumer Protection (Co-operation, Food and Consumer Protection Department)	
25	-	Motor Vehicles Acts- Administration (Home,Prohibition and Excise Department)	9th April, 2008
48	-	Transport Department	
39	-	Buildings (Public Works Department)	10th April, 2008
40	-	Irrigation (Public Works Department)	
24	-	Prisons (Home, Prohibition and Excise Department)	11th April, 2008 and 15th April, 2008
41	-	Revenue Department	
51	-	Relief on Account of Natural Calamities	
26	-	Housing and Urban Development Department	

34	-	Municipal Administration and Water Supply Department	15th April, 2008 and 16th April, 2008
42	-	Rural Development and Panchayat Raj Department	
4	-	Adi-Dravidar and Tribal Welfare Department	17th April, 2008
45	-	Social Welfare and Nutritious Meal Programme Department	21st April, 2008
3	-	Administration of Justice	22nd April, 2008
33	-	Law Department	
19	-	Health and Family Welfare Department	23rd April, 2008 and 24th April, 2008
43	-	School Education Department	24th April, 2008
32	-	Labour and Employment Department	25th April, 2008
47	-	Hindu Religious and Charitable Endowments (Tamil Development, Religious Endowments and Information Department)	
21	-	Highways Department	28th April, 2008
9	-	Backward Classes, Most Backward Classes and Minorities Welfare Department	29th April, 2008
10	-	Commercial Taxes (Commercial Taxes and Registration Department)	

6	-	Animal Husbandry (Animal Husbandry, Dairying and Fisheries Department)	30th April, 2008
7	-	Fisheries (Animal Husbandry, Dairying and Fisheries Department)	
8	-	Dairy Development (Animal Husbandry, Dairying and Fisheries Department)	
27	-	Industries Department	5th May, 2008
31	-	Information Technology Department	
20	-	Higher Education Department	6th May, 2008
44	-	Micro, Small and Medium Enterprises Department	7th May 2008
17	-	Handlooms and Textiles (Handlooms, Handicrafts, Textiles and Khadi Department)	
18	-	Khadi, Village Industries and Handicrafts (Handlooms, Handicrafts, Textiles and Khadi Department)	
29	-	Tourism - Art and Culture (Tourism and Culture Department)	8th May, 2008
11	-	Stamps and Registration (Commercial Taxes and Registration Department)	
28	-	Information and Publicity (Tamil Development, Religious Endowments and Information Department)	
30	-	Stationery and Printing (Tamil Development, Religious Endowments and Information Department)	

22	-	Police (Home, Prohibition and Excise Department)	9th May, 2008 and 12th May, 2008
23	-	Fire and Rescue Services (Home, Prohibition and Excise Department)	
37	-	Prohibition and Excise (Home, Prohibition and Excise Department)	
38	-	Public Department	13th May, 2008
46	-	Tamil Development (Tamil Development, Religious Endowments and Information Department)	
49	-	Youth Welfare and Sports Development Department	
15	-	Environment and Forests Department	
1	-	State Legislature	14th May, 2008
2	-	Governor and Council of Ministers	
16	-	Finance Department	
36	-	Planning, Development and Special Initiatives Department	
50	-	Pension and other Retirement Benefits	

-oOo-